

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

C.P. No. 62 of 1997
in
O.A. No. 1678 of 1995

(58)

New Delhi, dated this the 15th April, 1997

HON'BLE Mr. Justice K.M. AGARWAL, CHAIRMAN
HON'BLE MR. S.R. ADIGE, MEMBER (A)

Head Constable Attar Singh,
No. 4355/DAP,
C/o Mrs. Avnish Ahlawat,
Advocate,
243, Lawyers Chambers,
Delhi High Court,
New Delhi-110003. PETITIONER

(By Ms. Anupama Chandna
proxy counsel for Mrs. Avnish Ahlawat)
Advocate)

VERSUS

1. Shri Sudhir Yadav,
Dy. Commissioner of Police,
Provision & Lines,
Rajpura Road,
Civil Lines,
Delhi.
2. Shri P.K. Srivastava,
Dy. Commissioner of Police (North),
Civil Lines,
Delhi.
3. Shri Siya Nand,
Sub-Inspector,
HAP Provision & Lines,
Rajpura Road,
Delhi. CONTEMNERS/
(By Shri Vijay Pandita, RESPONDENTS
Advocate)

ORDER (Oral)

BY HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN

Heard both counsel on C.P. No. 62/97.

2. Ld. proxy counsel for the applicant
prays for time to file rejoinder. Her prayer
is rejected because we do not consider it
necessary to await further rejoinder on this
C.P. from the applicant in view of the fact
that reply filed on behalf of the respondents

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shows that the Tribunal's order dated 15.1.97 has been complied with. 59

3. It may be mentioned that by order dated 15.1.97 in OA-1678/95 the O.A. was disposed of by directing the Respondents to decide the representation of the applicant by means of a detailed, speaking and reasoned order in accordance with law, with particular reference to the legal and other issues raised by the applicant in that representation. By filing the counter it is stated by the respondents that the representation has been decided on 18.2.97. We, therefore, find no cause for contempt of court proceeding against the Respondents is made out under the Contempt of Court Act. Accordingly the C.P. is dismissed.

For

(K.M.AGARWAL)
Chairman

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(S.R.ADIGE)
Member (A)

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